

**HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE**

**W.P. No.19159/2021**

**Vinay Kumar Dubey S/o Fateh Lal Dubey V/s. State of M.P.**

**Indore, Dated:- 16/09/2021**

Shri Devdeep Singh, learned counsel for the petitioner – Vinay Kumar Dubey S/o Fateh Lal Dubey.

Shri Pushyamitra Bhargava, learned Additional Advocate General for the respondents/State.

This petition has been filed by the petitioner assailing the show cause notice issued to the petitioner on 19/08/2021.

Learned counsel for the petitioner has submitted that although the petitioner has already filed the reply to the aforesaid show cause notice on 26/08/2021, however, the petitioner is apprehending that his construction might be removed immediately after rejection of his reply despite the fact that on merit, he has got a good case as the construction is made in accordance with law. Thus, the counsel has submitted that the petition may be disposed of and some breathing time may be given to the petitioner to take the legal steps in case any adverse order is passed against him.

The prayer appears reasonable.

In these circumstances, the writ petition is disposed of with a direction to the respondents to consider/decide the petitioner's reply in accordance with law by passing a reasoned and speaking order and if any adverse order is passed against the petitioner, the same shall not

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be given effect to for a period of 10 days from the passing of the said order so that the petitioner can take a resort to the legal remedies available to him.

Till the reply of the petitioner is considered and decided no coercive steps be taken against him.

With the aforesaid direction, the present petition stands disposed of.

Certified copy as per rules.

**(PRANAY VERMA)**  
**JUDGE**

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